GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1423 ANSWERED ON:03.12.2012 CONTRACTORS UNDER EPF Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees' Provident Fund Organisation (EPFO) is considering to bring the Government contractors under the Provident Fund umbrella;

(b) if so, the details thereof;

(c) whether the EPFO is also considering to make major change to the law governing statutory savings; and

(d)if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): The Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952 applies to such classes of establishment which are notified by Government of India employing 20 or more employees in accordance with provisions under Section 1(3) (b) of the Act. By virtue of the above provision, the Act would also apply to Contractors engaged in Government establishments in eligible cases.

(c) & (d): The matter of amending the EPF & MP Act, 1952 is under consideration.